

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 128

COMP.APPL/122(CH)2022
COMP.APPL/205(CH)2021
COMP.APPL/1183(CH)2019
COMP.APPL/31(CH)2024
And
CP No. 120/Chd/Hry/2019

IN THE MATTER OF:

Gajraj Singh

...

Petitioner

Versus

R. K. Enterprise's Pvt. Ltd.

...

Respondent

Under Section: 241(1), 242(4), 244(1), 420, CA 2013

Rule: 11 of NCLT, 2016

Order delivered on 05.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 31.05.2024.

Sd/-

Court Officer